

FIR No. 382/19
PS Nihal Vihar
State Vs. Hemant @ Ginni
U/s 454/380/411/34 IPC

22.08.2020

**An application for cancellation of bail of accused Hemant
@ Ginni filed on behalf of Ld. APP Sh. Satish Shukla
on e-mail ID of Court (in the capacity of Duty MM).**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of
aforesaid application for 26.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 288/15
PS Nihal Vihar
State Vs. Pawan @ Ankush
U/s 379 IPC**

22.08.2020

**An application for cancellation of bail of accused Pawan
@ Ankush filed on behalf of Ld. APP Sh. Satish Shukla
on e-mail ID of Court (in the capacity of Duty MM).**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of
aforesaid application for **26.08.2020**.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 413/18
PS Nihal Vihar
State Vs. Pawan @ Ankush
U/s 392/34 IPC**

22.08.2020

**An application for cancellation of bail of accused Pawan
@ Ankush filed on behalf of Ld. APP Sh. Satish Shukla
on e-mail ID of Court (in the capacity of Duty MM).**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of
aforesaid application for 26.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 478/2020
PS Hari Nagar
U/s 279/337 IPC
Vehicle No. DL4SCQ-2603

22.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None.

Report not received.

Let report be called from IO / SHO for 25.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 183/2020
PS Anand Parbat

22.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None for the surety.

Be put up for appearance of surety on 26.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 590/2020
PS Rajouri Garden
State Vs. Ravi @ Manish
U/s 25/54/59 Arms Act**

22.08.2020

**This is an application for bail moved on behalf of accused
Ravi @ Manish taken up through Cisco Webex.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Sushil Kumar Pandey and Ms. Rachna
Aggarwal for accused / applicant Ravi @ Manish.
Reply of the IO perused. As per the reply, accused was found
in possession of desi katta.

Submissions heard.

As recovery has been effected and interrogation is not
required from accused / applicant, therefore, accused is admitted to bail
on furnishing of Bail Bonds in the sum of Rs.15,000/- alongwith one
surety in like amount.

Application disposed off accordingly.

**Copy of order be sent to Ld. Counsel for applicant /
accused.**

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 665/2020
PS Nihal Vihar
State Vs. Manoj
U/s 392/34 IPC

22.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Tarun Shokeen for accused in person
Report not received.
Let report be called for 24.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

e-FIR No. 001765/2020
PS Nihal Vihar
State Vs. Unknown
U/s 379 IPC

22.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Lalit Sharma for applicant.
Report not received.
Let report be called for 25.08.2020.

[RAKESH KUMAR, II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 92/2020
PS Nihal Vihar
State Vs. Meena
U/s 380/411/34 IPC**

22.08.2020

**Application for grant of bail on behalf of accused Meena
received from the Office of Ld. CMM (West).**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let reply be called from IO concerned for 24.08.2020.

NDOH intimated to the Ld. Counsel for applicant / accused
telephonically.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 136/2020
PS Nangloi
State Vs. Sumit @ Naveen
U/s 379/411 IPC

22.08.2020

**This is an application for bail moved on behalf of accused
Sumit @ Naveen.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Sanjay Kumar Singh for applicant / accused.
Reply filed by the IO perused. As per reply of IO,
chargesheet in this case has been filed.

Therefore, matter be put up before concerned Court of PS
Nangloi on 25.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 783/2020
PS Nangloi
State Vs. Abdul Rehman
U/s 308/386/387/506/34 IPC

22.08.2020

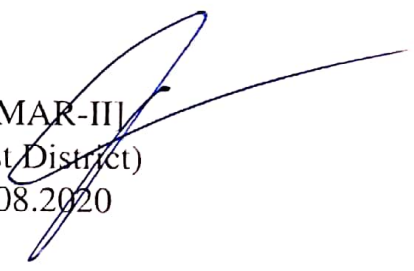
**This is an application u/s 437 CrPC on behalf of
applicant / accused Abdul Rehman S/o Alfaj Hussain
forwarded by the concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. K.K. Singh for accused / applicant

Let reply be called from the IO / SHO concerned for

25.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020



FIR No. 430/2020
PS Paschim Vihar East
State Vs. Vicky Aggarwal
U/s 379/411 IPC

22.08.2020

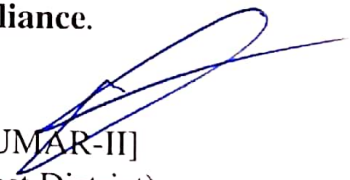
**This is a bail application moved on behalf of accused
Vicky Aggarwal.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Vishnu Kumar for applicant / accused

Reply of bail application filed. As per reply, accused has been involved in several other cases. However, reply filed by IO shows involvement in two cases. However, copy of FIR is not produced on record. Therefore, Court is unable to appreciate allegations against accused. IO is directed to file copy of FIR against accused, for 25.08.2020.

Copy of this order be sent to IO for compliance.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 0583/2020
PS Paschim Vihar West
State Vs. Sonu
U/s 25/54/59 Arms Act

22.08.2020

**Application for grant of bail on behalf of accused Sonu
received from the Office of Ld. CMM (West).**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let reply be called from IO concerned for 24.08.2020.

NDOH intimated to the Ld. Counsel for applicant / accused
telephonically.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**e-FIR No. 18334/15
PS Paschim Vihar
State Vs. Jitender
U/s 379/411/34 IPC**

22.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State
Asstt. Ahlmad of the Court of Ld. MM Sh. Puneet Nagpal in
person.

He submitted that chargesheet in this case has been filed.
Application perused. Considering the application as well as submissions
of Asstt. Ahlmad that chargesheet has been filed, matter be listed before
the concerned Court on 26.08.2020.

**NDOH intimated to the Ld. Counsel for applicant /
accused telephonically.**


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

e-FIR No. 005228/2020
PS Paschim Vihar West
State Vs. Unknown

22.08.2020

**This is an application moved on behalf of complainant
Ms. Kulwinder Kaur D/o Sh. Angrez Singh for issuance
of Non Traceable report.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Report not received.

Let report be called for 25.08.2020.

[RAKESH KUMAR H]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 657/2020
PS Khyala
State Vs. Devinder Singh @ Prince
U/s 356/379/411/34 IPC

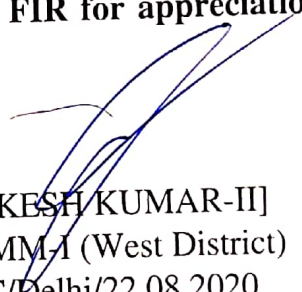
22.08.2020

**This is the bail application moved on behalf of accused
Devinder Singh @ Prince taken up through Cisco Webex.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. M.L. Gupta for applicant / accused
Devinder Singh @ Prince.

Ld. Counsel for accused Devinder Singh @ Prince submitted
that accused has been granted interim bail in 02 cases i.e. FIR No.
437/2020 PS Moti Nagar and FIR No. 588/2019 PS Rajouri Garden.

Reply of the IO filed. However, copy of FIR is not annexed
with the reply. **IO is directed to file copy of FIR for appreciation of
allegations against the Court, on 24.08.2020.**


[RAKESH KUMAR-II]
Duty MM-1 (West District)
THC/Delhi/22.08.2020

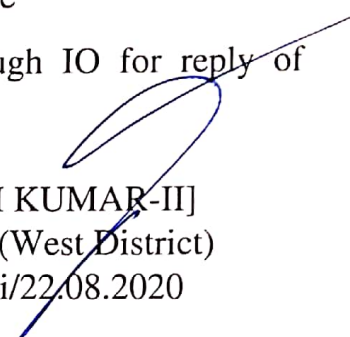
**FIR No. 748/19
PS Nihal Vihar
State Vs. Pawan @ Ankush
U/s 380/411/34 IPC**

22.08.2020

**An application for cancellation of bail of accused Pawan
@ Ankush filed on behalf of Ld. APP Sh. Satish Shukla
on e-mail ID of Court (in the capacity of Duty MM).**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let notice be issued to accused through IO for reply of
aforesaid application for 26.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 800/2020
PS Nihal Vihar
State Vs. Ravi
U/s 336 IPC & 25/27/54/59 Arms Act

22.08.2020

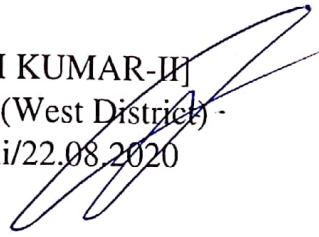
**Application received on Court e-mail ID u/s 439 CrPC on
behalf of accused / applicant Ravi.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let reply be called from IO concerned for 24.08.2020.

**NDOH, intimated to the Ld. Counsel for applicant /
accused telephonically.**

[RAKESH KUMAR-II]
Duty MM-I (West District) -
THC/Delhi/22.08.2020



**e-FIR No. 39206/19
PS Anand Parbat
State Vs. Ravi Soni
U/s 379 IPC**

22.08.2020

**This is an application u/s 437 CrPC on behalf of
applicant / accused Ravi Soni forwarded by the
concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha for accused / applicant
Let reply be called from the IO / SHO concerned for

25.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

e-FIR No. 000446/2020
PS Rajouri Garden
State Vs. Manish Yadav
U/s 380/411 IPC & 25/54/59 Arms Act

22.08.2020

**This is an application u/s 437 CrPC on behalf of
applicant / accused Manish Yadav forwarded by the
concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

24.08.2020.

[RAKESH KUMAR-III]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 279/19
PS Nihal Vihar
State Vs. Deepak Kumar @ Mental
U/s 392/411/34 IPC

22.08.2020

**This is an application u/s 437 CrPC on behalf of
applicant / accused Deepak Kumar @ Mental forwarded
by the concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

24.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 465/2020
PS Paschim Vihar
State Vs. Govinda @ Vijay
U/s 25/54/59 Arms Act

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Govinda @ Vijay forwarded by the concerned Jail Superintendent.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha for accused / applicant

Let reply be called from the IO / SHO concerned for

24.08.2020.

[RAKESH KUMAR II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 511/2020
PS Nangloi
State Vs. Pappu
U/s 379/411/34 IPC

22.08.2020

**This is an application u/s 437 CrPC on behalf of
applicant / accused Pappu forwarded by the
concerned Jail Superintendent.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha for accused / applicant
Let reply be called from the IO / SHO concerned for

25.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 752/15
PS Khyala
State Vs. Sohan Devi @ Galli
U/s 56A/326/341/34 IPC & 41.1 CrPC

22.08.2020

This is an application u/s 437 CrPC on behalf of applicant / accused Sohan Devi @ Galli forwarded by the concerned Jail Superintendent.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha for accused / applicant
Let reply be called from the IO / SHO concerned for

25.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 0483/2020
PS Hari Nagar
State Vs. Amit
U/s 387/440/506/34 IPC**

22.08.2020

This is an application moved on behalf of accused / applicant Amit for bail taken up through Cisco Webex.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Rakesh Sharma for applicant / accused Amit.

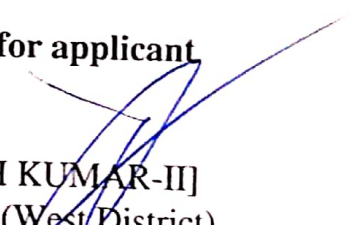
Submissions heard.

Ld. Counsel for accused submitted that accused is in JC since 05.08.2020 and the accused was falsely implicated in the present case. He further submitted that no purpose would be served by keeping the accused in JC.

Reply of the IO perused. As per reply, accused Ashu had made call from the mobile of accused Amit.

Considering the gravity of offence and nature of allegations, Court is not inclined to grant bail to accused Amit. Therefore, bail application filed by accused Amit stands dismissed.

Copy of order be sent to Ld. Counsel for applicant


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

e-FIR No. 29723/19
PS Rajouri Garden
State Vs. Harpreet @ Honey @ London

22.08.2020

An application for release of accused Harpreet @ Honey @ London.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. K.K. Singh for accused Harpreet @ Honey @ London.

Ld. LAC submitted that accused was granted bail on 20.07.2020 subject to furnishing of Bail Bond in the sum of Rs.20,000/- with one surety in like amount. Ld. LAC submitted that due to poverty, accused is not in a position to submit solvency of Rs.20,000/-. On inquiry from the Court, Ld. LAC submitted that accused has been involved in other offences also.

Submissions heard.

In the view of the Court, bail amount of Rs.20,000/- is not a huge amount so that condition of Bail Bonds be changed. Therefore, application filed by Ld. LAC is dismissed.

Copy of the order be given dasti.

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[Signature]

D/2629/06

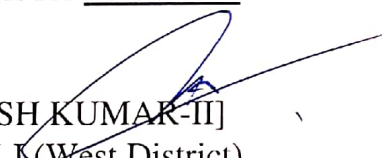
[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 399/2020
PS Mayapuri
State Vs. Jaipal & Anr.
U/s 25/54/59 Arms Act

22.08.2020

Chargesheet filed.

Present: Sh. Arvind Dahiya, Ld. APP for the State
IO ASI Narender Kumar in person
IO submitted that accused Jaipal and Amit are in JC.
Chargesheet be sent to concerned Court for 26.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 0168/2020
PS Anand Parbat
U/s 356/379/34 IPC**

22.08.2020

An application on behalf of applicant Kishan Kumar for release of mobile phone Samsung A-7 bearing IMEI No. 352982104955201, 352983104955209 filed.

Present: Sh. Arvind Dahiya, Ld. APP for the State

Applicant Sh. Kishan Kumar in person

Submissions heard.

Reply of IO perused. As per reply, State has no objection in releasing the mobile phone.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the mobile phone in question be released to the applicant on furnishing **Indemnity bond in the sum of Rs.5000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile phone from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the Mobile phone is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant / Ld. Counsel.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

Copy Received
Kishan Kumar
22/08/2020

FIR No. 776/2020
PS Nihal Vihar
State Vs. Unknown
U/s 356/379/34 IPC

22.08.2020

**An application on behalf of applicant / complainant
Mustafa for release of mobile phone Realme 51 Blue Colour
bearing IMEI No. 862923049394794, 862923049394786 filed.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Lalit Sharma for applicant.

Submissions heard.

Reply of IO perused. As per reply, State has no objection in releasing the mobile phone.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014**, the mobile phone in question be released to the applicant on furnishing **Indemnity bond in the sum of Rs.5000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile phone from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the Mobile phone is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant / Ld. Counsel.
Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

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Ld. Counsel
22/8/20
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e-FIR No. 014310/2020
PS Nihal Vihar
U/s 379 IPC

22.08.2020

This is an application for release of vehicle bearing registration No. DL4SCD-4238.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Lalit Sharma for applicant Santosh Kumar.
Reply of IO perused.

As per reply, State has no objection in releasing vehicle to the registered owner.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL4SCD-4238** be released to the registered owner / rightful owner on furnishing **Indemnity Bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by accused. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR, II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

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FIR No. 0060/2020
PS Mayapuri
State Vs. Jaipal
U/s 379 IPC

22.08.2020

Chargesheet filed.

Present: Sh. Arvind Dahiya, Ld. APP for the State
IO HC Murari Lal in person

Chargesheet be sent to concerned Court for 26.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 481/2020
PS Hari Nagar
State Vs. Saurabh Kumar Gupta
U/s 420 IPC & 66C/66D IT Act

22.08.2020

This is an application moved on behalf of applicant Saurabh Kumar Gupta for release of Jamatalashi articles.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Mohit Auluck for applicant joined through Cisco Webex.

Submissions heard on the application for return of Jamatalashi articles.

Report perused. Jamatalashi be returned to the Applicant / rightful person, as per report.

Application disposed off accordingly.

Copy of the order be given dasti to the applicant

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 481/2020
PS Hari Nagar
State Vs. Sonu Singh
U/s 420 IPC & 66C/66D IT Act**

22.08.2020

**This is an application moved on behalf of applicant
Sonu Singh for release of Jamatalashi
articles.**

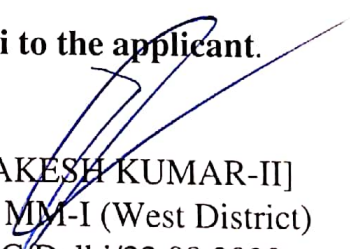
Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Mohit Auluck for applicant joined through
Cisco Webex.

Submissions heard on the application for return of
Jamatalashi articles.

Report perused. Jamatalashi be returned to the Applicant /
rightful person, as per report.

Application disposed off accordingly.

Copy of the order be given dasti to the applicant.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

FIR No. 481/2020
PS Hari Nagar
State Vs. Kuresh
U/s 420 IPC & 66C/66D IT Act

22.08.2020

**This is an application moved on behalf of applicant
Kuresh for release of Jamatalashi articles.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Mohit Auluck for applicant joined through
Cisco Webex.

Submissions heard on the application for return of
Jamatalashi articles.

Report perused. Jamatalashi be returned to the Applicant /
rightful person, as per report.

Application disposed off accordingly.

Copy of the order be given dasti to the applicant.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 594/2020
PS Nangloi
State Vs. Ashok
U/s 354/354B IPC**

22.08.2020

This is an application seeking bail u/s 437 CrPC on behalf of applicant / accused Ashok filed through Central Jail No. 4, Jail Superintendent.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha on behalf of accused / applicant Ashok.

Reply of IO filed. As per reply, allegations against the accused is that he had pulled the saree and forcefully tried to sexually assault the victim.

Submissions heard.

Considering the submission that accused is not required for interrogation and in the view of the Court, accused is not required for investigation purpose, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.15,000/- alongwith one surety in like amount.

Application disposed off accordingly.

Copy of the order be given dasti to the Ld. LAC.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020

**FIR No. 799/2020
PS Nangloi
State Vs. Akshay
U/s 25/54/59 Arms Act**

22.08.2020

This is an application seeking bail u/s 437 CrPC on behalf of applicant / accused Akshay filed through Central Jail No. 4, Jail Superintendent.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. LAC Sh. A.K. Jha on behalf of accused / applicant Akshay.

Reply of IO filed. As per reply, allegations against the accused is that he was found in possession of one buttondar knife.

Submissions heard.

Considering the submission and perusal of reply filed by the IO that recovery has been effected, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.10,000/- alongwith one surety in like amount.

Application disposed off accordingly.

Copy of the order be given dasti to the Ld. LAC.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/22.08.2020